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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.505 OF 2010
CUTTACK THIS IS THE 16th DAY OF SEPT., 2010

K. Acharya & Others..... Applicants

Vs.

Union of India & Others..... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to Principal Bench, Central Administrative Tribunal or not?



(C. R. MOHAPATRA)
ADMINISTRATIVE MEMBER



(M.R. MOHANTY)
VICE-CHAIRMAN

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
ORIGINAL APPLICATION NO.505 OF 2010
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CORAM:

**HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**

-
1. Smt. Kunti Acharya, aged about 55 years, W/O- Late Dambarudhar Acharya, Retd. Postal Assistant of Sundargarh Divn.
 2. Bharati Acharya, aged 32 years D/O-Late Dambarudhar Acharya, W/O- Sri Narendra Dantre, resident of Vill-Reherun, Po-Danura, Ps-Khurei, Dist-Sagar, Madhya Pradesh.
 3. Subodh Kumar Acharya, aged about 30 years, S/O-Late Dambarudhar Acharya.
 4. Sunita Acharya, aged about 27 years, D/O-Late Dambarudhar Acharya.
 5. Surendra Acharya, aged about 26 years, S/O-Late Dambarudhar Acharya.
 6. Sujit Kumar Acharya, aged about 23 years, S/O-Late Dambarudhar Acharya.

All are resident of Vill-Jada, Post-Kamgaon, PS-Bhatli, Dist-Bargarh (Except No.2)

..... Applicants

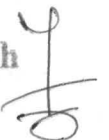
By the Advocate(s)M/s-P.K. Padhi,
M.P.J. Ray,
J. Mishra,
M. Rout

Vs.

1. Union of India, represented through it's Chief Post Master General, Orissa Circle, At/Po-Bhubaneswar, Dist-Khurda-751001.
2. Director of Accounts (Postal) Mahanadi Vihar, Po-Naya Bazar, Cuttack.
3. Superintendent of Post Offices, Sambalpur Division, At/Po/Dist-Sambalpur, Orissa.
4. Sr. Superintendent of Post Offices Sundargarh Division, At/Po-Dist-Sundargarh.

..... Respondents

By the Advocate(s).....Mr. P.R.J. Dash



ORDER

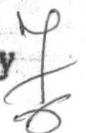
(Oral)

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN

Heard Mr. P.K. Padhi, Ld. Counsel appearing for the Applicant and Mr. P.R.J. Dash, Ld. Addl. Standing Counsel for Government of India (on whom a copy of this O.A. has already been supplied) and perused the materials placed on records.

2. The husband of the Applicant No.1 was a pension holder and that he expired on 31.07.2007 leaving behind all the six applicants as his legal heirs. No heed having been paid to the claim of the Applicants (to get the family pension etc. benefits) by the Respondents, the Applicants' have approached this Tribunal with the present Original Application filed (on 25.08.2010) under Section 19 of the Administrative Tribunals Act, 1985; wherein they have prayed for a direction to the Respondents to release the family pension in favour of Applicants (along with the arrear pension of the deceased pension holder and also the benefits/arrears in terms of the Report of Sixth Pay Commission) with interest @ 12%.

3. Since it is the positive case of Applicants that their claim for family pension etc. are still pending un-disbursed with the Respondents, without any waste of time, we dispose of this case by



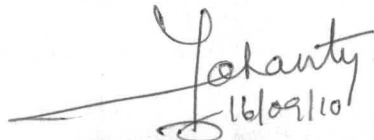
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remitting this matter to the Respondents, who should consider the grievances of the Applicants (as raised in the present O.A.) and do needful (as due and admissible under the Rules) and pass a reasoned order, within a period of 90 days from the date of receipt of copies of this order, under intimation to the Applicants.

4. Send copies of this order to the Respondents (together with the copies of this O.A) by Registered/Speed Post at the cost of the Applicant. Mr. Padhi, L.d. Counsel for the applicant, undertakes to deposit the required postages in-course of the day.

5. Free copies of this order be also supplied to the L.d. Counsel appearing for the parties.


(C. R. MOHAPATRA)
ADMINISTRATIVE MEMBER


16/09/10
(M.R. MOHANTY)
VICE-CHAIRMAN